

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 219/2017 with C.P. No. 146/241-242-244/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.  
V/s.  
Shweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies  
Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun R. Sheth Krina R. Parikh	Adv & Solicitor Adv	Petitioner Petitioner	J. R. Parikh
2.	Ayaan Patel (For, A.V. Vakil)	Adv. Adv.	Respondents	Adv

**ORDER**

Learned Advocate Mr. Arjun Sheth with Learned Advocate Mr. Krina Parikh present for Applicant. Learned Advocate Mr. Ayaan Patel i/b. Learned Advocate Apurva Vakil present for Respondents No. 1, 2 and 6 to 14 in IA 219/2017.

Additional Affidavit filed.

List the matter on 07.12.2017 for hearing.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.